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Minutes of Meeting No.24/12 scheduled on 07.02.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 24/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 07.02.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K. K. Tiwari. I.A.	476	23063321 Extn.3322	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (MC)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:16/2/80-ALC2/2011	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00937/AM11/	RLA File :07/21/040/00491/AM11/	Lic.No/Date:0710074822 14.10.2010	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

2	Case No.:3/33/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00559/AM11/	RLA File :03/95/040/00615/AM11/	Lic.No/Date:0310602242 22.11.2010	Defer Date:20.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.			

3	Case No.:9/33/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Rejected
	HQ File :01/80/050/00565/AM11/	RLA File :07/24/040/00329/AM11/	Lic.No/Date:0710075610 24.11.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dt.116.12.2011 and subsequent reminder 12.01.2012 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

4	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:20.03.2012
Decision : The Committee noted that a copy of firm's additional reply dt.24.01.2012 was forwarded to MCIT for examination and comments. The case is to be re-listed on 20.03.2012.				

5	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742.				
The RLA may take necessary action accordingly.				

6	Case No.:18/36/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00717/AM11/	RLA File :31/21/040/00312/AM11/	Lic.No/Date:3110046436 14.01.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause.				
The RLA may take necessary action accordingly.				

7	Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742.				
The RLA may take necessary action accordingly.				

8	Case No.:29/39/80-ALC2/2010	Party Name:PNEUMAX PNEUMATIC INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00831/AM11/	RLA File :07/21/040/00757/AM11/	Lic.No/Date:0710076903 25.01.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause.				
The RLA may take necessary action accordingly.				

	Case No.:1/11/85-ALC3/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
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9	HQ File :01/85/050/00057/AM12/	RLA File :04/24/040/00296/AM11/	Lic.No/Date:0410121516 10.02.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as allowed under advance authorization No.0410124434 dt.27.05.2011. The RLA may take necessary action accordingly.				

10	Case No.:10/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00046/AM12/	RLA File :09/24/040/00479/AM11/	Lic.No/Date:0910045519 11.02.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.				

11	Case No.:31/39/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00833/AM11/	RLA File :31/24/040/00249/AM11/	Lic.No/Date:3110046929 15.02.2011	Defer Date:20.03.2012
Decision : The Committee noted that the DO from DDG to concerned RA, Pune has been sent on 14.12.2011 followed by an email dated 12.1.2012. The Committee decided to send a last The Committee noted that the firm did not furnish a reply to this office letter dated 12.12.2011 requesting for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be to RA and close the case in case the application is not received within 15 days. The case is to be re-listed on 20.03.2012.				

12	Case No.:36/39/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: withdrawn
	HQ File :01/80/050/00838/AM11/	RLA File :02/24/040/00255/AM10/	Lic.No/Date:0210154977 18.02.2011	Defer Date:20.03.2012
Decision : The Committee noted that RA, Kolkata in their letter dt.20.01.2012 informed that the firm has not utilized the said Advance Authorization and decided to close the case on the part of NC. The RLA may take necessary action accordingly.				

13	Case No.:18/5/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00054/AM12/	RLA File :22/24/040/00094/AM11/	Lic.No/Date:2210011010 18.02.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1647. The RLA may take necessary action accordingly.				

	Case No.:47/39/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
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14	HQ File :01/80/050/00849/AM11/	RLA File :05/23/040/00328/AM11/	Lic.No/Date:0510284479 22.02.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and proposed for a Team Visit to the factory of the firm to evaluate the wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 20.03.2012.				

15	Case No.:48/39/80-ALC2/2010	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00850/AM11/	RLA File :05/23/040/00330/AM11/	Lic.No/Date:0510284482 22.02.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and proposed for a Team Visit to the factory of the firm to evaluate the wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 20.03.2012.				

16	Case No.:9/2/80-ALC2/2011	Party Name: THERMAX LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00930/AM11/	RLA File :31/24/040/00273/AM11/	Lic.No/Date:3110047467 21.03.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742. The RLA may take necessary action accordingly.				

17	Case No.:14/2/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00935/AM11/	RLA File :05/23/040/00367/AM11/	Lic.No/Date:0510286717 23.03.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and proposed for a Team Visit to the factory of the firm to evaluate the wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 20.03.2012.				

18	Case No.:6/2/80-ALC2/2011	Party Name:METSO POWER INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00927/AM11/	RLA File :04/24/040/00350/AM11/	Lic.No/Date:0410122852 25.03.2011	
Decision: On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742. The RLA may take necessary action accordingly.				

	Case No.:3/2/80-ALC2/2011	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
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19	HQ File :01/80/050/00003/AM12/	RLA File :07/24/040/00547/AM11/	Lic.No/Date:0710078428 29.03.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No.30(18) 2011-ME dated 07.12.2012 and UO Note No.30(18)/2011-ME / 30(70)/2011-ME dated 24.2.2012 and decided to deliberate the case again. The case is to be re-listed on 3.4.2012.				

20	Case No.:13/5/80-ALC2/2011	Party Name:TDW INDIA LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00049/AM12/	RLA File :34/24/040/00338/AM11/	Lic.No/Date:3410029836 01.04.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm did not reply to this office letter dated 16.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.				

21	Case No.:18/8/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00166/AM12/	RLA File :61/24/040/00001/AM12/	Lic.No/Date:6110000602 18.04.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.				

22	Case No.:12/3/80-ALC2/2011	Party Name:CHANG YUN INDIA LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00017/AM12/	RLA File :05/23/040/00022/AM12/	Lic.No/Date:0510288459 20.04.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 02.09.2011. However, the Committee decided to forward a copy of firm's application to DC(MSME) for examination and comments, as the case pertains to them. The case is to be re-listed on 20.03.2012.				

23	Case No.:28/5/80-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00064/AM12/	RLA File :05/23/040/00043/AM12/	Lic.No/Date:0510290272 10.05.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause.				
The RLA may take necessary action accordingly.				

24	Case No.:1/9/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/81/050/00051/AM12/	RLA File :05/23/040/00054/AM12/	Lic.No/Date:0510290928 18.05.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 20.06.2011. However, the Committee decided to forward a copy of firm's application to C&PC for examination and comments, as				

the case pertains to them. The case is to be re-listed on 20.03.2012.

25	Case No.:39/5/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00075/AM12/	RLA File :04/24/040/00040/AM12/	Lic.No/Date:0410124178 19.05.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.				

26	Case No.:9/11/80-ALC2/2011	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00221/AM12/	RLA File :03/94/040/00270/AM12/	Lic.No/Date:0310638600 24.06.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm did not reply to this office their letter dated 16.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.				

27	Case No.:14/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00226/AM12/	RLA File :09/24/040/00163/AM12/	Lic.No/Date:0910047353 28.06.2011	
Decision :The Committee deliberated the written comments of DHI received vide their UO Note No.3(427)/10-TSW(B)/64 dated 06.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- Export Product : 2x660 MW Drive Turbine Import (a) Raw Materials - As Rounds – 4440 kg. including 30% wastage. - Blading Profiles – 330 kg. including 09% wastage. - Blading Flates – 3166 kg. including 258% wastage as in AA No.6110000286 dt.06.02.2009. - SS Wires – 82 kg. including 02% wastage. - Titanium Wire – 102 kg. including 02% wastage. (b) Components – to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

28	Case No.:24/11/80-ALC2/2011	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00236/AM12/	RLA File :09/24/040/00140/AM12/	Lic.No/Date:0910047329 28.06.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been sent to DHI on 18.10.2011. However, the committee decided to transfer the case to DC(MSME) and forward a copy of firm's application to them for examination and comments, as the case pertains to them. The case is to be re-listed on 20.03.2012.				

29	Case No.:17/8/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00165/AM12/	RLA File :05/23/040/00127/AM12/	Lic.No/Date:0510295211 30.06.2011	Defer Date:20.03.2012
	Decision : The representative of the DHI informed that the products in the Advance Authorization are large and wastage is high and proposed for a Team Visit to the factory of the firm to evaluate the wastage. The Committee, therefore, decided to send a team consisting of representatives of DHI, MSME & DDG and submit a report. The case is to be re-listed on 20.03.2012.			

30	Case No.:7/11/80-ALC2/2011	Party Name:REITZ INDIA LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00219/AM12/	RLA File :09/24/040/00155/AM12/	Lic.No/Date:0910047380 30.06.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 16.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

31	Case No.:25/11/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00237/AM12/	RLA File :07/24/040/00104/AM12/	Lic.No/Date:0710080361 04.07.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm has sought time vide their letter dated 16.12.2011 received on 02.02.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-lilsted on 20.03.2012.			

32	Case No.:21/11/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00233/AM12/	RLA File :09/24/040/00175/AM12/	Lic.No/Date:0910047647 15.07.2011	
	Decision : On the recommendation of DHI representative present in the meting, the Committee decided to ratify the norms as under:- 1. Item No.16,17,21 & 22 to be allowed (Spares) as per spares policy. 2. Item No. 18, 20, 8, 9, 10, 11 & 12 – (Components) to be allowed under GN-4. 3. Import items Sr.No. 1 to 7 & 13 to 15 to be allowed as per SION C1742 The RLA may take necessary action accordingly.			

33	Case No.:13/11/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00225/AM12/	RLA File :09/24/040/00173/AM12/	Lic.No/Date:0910047823 22.07.2011	Defer Date:20.03.2012

Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

34	Case No.: 12/14/80-ALC2/2011	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00266/AM12/	RLA File :07/24/040/00120/AM12/	Lic.No/Date:0710080825 22.07.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their UO Note No.30(70) 2011-ME dated 08.12.2011 and UO Note No.30(18)/2011-ME / 30(70)/2011-ME dated 24.2.2012 and decided to deliberate the case again. The case is to be re-listed on 3.4.2012.				

35	Case No.: 7/20/80-ALC2/2011	Party Name: DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00392/AM12/	RLA File :05/23/040/00154/AM12/	Lic.No/Date:0510297629 26.07.2011	Defer Date:20.03.2012
Decision : The Committee deliberated the written comments of DHI received vide UO No. 3(47)/11-TSW(B) dated 11.1.2012 and decided to ratify the norms in respect of the subject authorization under GN4. However, RA to obtain the list of export items from the firm and incorporate in the Authorization. The RLA may take necessary action accordingly.				

36	Case No.: 29/14/80-ALC2/2011	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00283/AM12/	RLA File :07/24/040/00168/AM12/	Lic.No/Date:0710081189 04.08.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C1647, as under:- 1. Taking Clue from SION C1647, Import Item Nos. 68-75 to be allowed within 2% of FOB value. 2. Import Item No. 119 –to be allowed as per packing policy. 3. Balance import items to be allowed on net to net basis with accountability clause. The RLA may take necessary action accordingly.				

37	Case No.: 2/11/80-ALC2/2011	Party Name: KUVAWALA DRILL-EQUIP	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00214/AM12/	RLA File :03/94/040/00383/AM12/	Lic.No/Date:0310647125 09.08.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as applied by the firm with 5% wastage on net content of export product. The RLA may take necessary action accordingly.				

	Case No.: 3/11/80-ALC2/2011	Party Name: KUVAWALA DRILL-EQUIP	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00215/AM12/	RLA File :03/94/040/00382/AM12/		

38			Lic.No/Date:0310647358 09.08.2011	
Decision : On the recommendation of DHI representative present in the meting, the Committee decided to ratify the norms as applied by the firm with 5% wastage on net content of export product.				

The RLA may take necessary action accordingly.

39	Case No.: 24/14/80-ALC2/2011	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00278/AM12/	RLA File :05/23/040/00186/AM12/	Lic.No/Date:0510299447 11.08.2011	
	Decision : On the recommendation of DHI representative present in the meting, the Committee decided to ratify the norms as under:- Export Product : To be suffixed with “Bend Pipe” Import Items: To be allowed as applied for with 1.81% wastage on net content of export product. The RLA may take necessary action accordingly.			

40	Case No.: 31/14/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00285/AM12/	RLA File :05/24/040/00159/AM12/	Lic.No/Date:0510299729 17.08.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the committee decided to ratify the norm on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

41	Case No.: 9/14/80-ALC2/2011	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00263/AM12/	RLA File :07/24/040/00192/AM12/	Lic.No/Date:0710081630 22.08.2011	
	Decision : On the recommendation of DHI representative present in the meting, the Committee decided to ratify the norms as under:- 1. Taking clue from SION C1647, Import Item Nos. 89 to 96 to be allowed within 2% of FOB value. 2. All other Import Items to be allowed on net to net with accountability clause. The RLA may take necessary action accordingly.			

42	Case No.: 39/14/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00293/AM12/	RLA File :07/24/040/00188/AM12/	Lic.No/Date:0710081631 22.08.2011	Defer Date:20.03.2012
	Decision : The Committee noted that a copy of firms reply dt.10.01.2012 has been sent to DC(MSME) on 13.01.2012 for examination and comments and case is under examination with DC(MSME). The case is to be re-listed on 20.03.2012.			

43	Case No.:8/14/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00262/AM12/	RLA File :05/24/040/00182/AM12/	Lic.No/Date:0510300205 24.08.2011	Defer Date:20.03.2012
Decision : The Committed noted that the comments called for from the C&PC are yet to be received and decided to remind to C&PC to furnish their comments. The case is to be re-listed on 20.03.2012.				

44	Case No.:11/14/80-ALC2/2011	Party Name:HITTCO TOOLS LTD	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00265/AM12/	RLA File :07/24/040/00203/AM12/	Lic.No/Date:0710081769 25.08.2011	Defer Date:20.03.2012
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: - 1. Information in respect of Sl.No.4,5,& 11 of the Standard Deficiency Format along with representative sample of the product.				

45	Case No.:6/14/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00260/AM12/	RLA File :05/24/040/00177/AM12/	Lic.No/Date:0510300518 26.08.2011	Defer Date:20.03.2012
Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 07.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- - Net fabricated weights of 59.80 MT , 66.20 MT, 64.60 MT, 40.42 MT, 113.20 MT & 140 MT may be specified with the quantities of export products from Sl. No. 1 to 6 respectively . - Word “Relevant” may be prefixed with the descriptions of import items at Sl. Nos. 1, 2 & 12. - Quantity of import item at Sl. No. 1 to be allowed as 188.715 MT inclusive of 3.43 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 2 to be allowed as applied for i.e. 64.628 MT inclusive of 3.25 % wastage. - Quantity of import item at Sl. No. 3 to be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as 102.88 MT inclusive of 2 % wastage as applied for. - Quantity of import item at Sl. No. 4 to be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 21.44 MT inclusive of 1 % wastage as applied for. - Quantities of import items at Sl. No. 5 & 6 (Test Plates) to be allowed as applied for i.e. 2.5 MT & 0.75 MT respectively. - Quantity of import item at Sl. No.7 to be allowed as 28 Nos. (14.96 MT) on net to net basis. - Quantity of import item at Sl. No.8 to be allowed as 10 Nos. (1.76 MT) on net to net basis. - Quantity of import item at Sl. No.9 to be allowed as 4 Nos. (0.115 MT) on net to net basis. - Import items at Sl. Nos. 10, 11, 13, 14 & 15 to be deleted as requested by the firm. - Quantity of import item at Sl. No.12 to be allowed as 0.55 MT (1040 Mtrs.) on net to net basis as claimed by the firm. - Quantity of import item at Sl. No.16 to be allowed as 4 Nos. (1.212 MT) on net to net basis. - Quantities of import items at Sl. No. 17, 18 & 19 (Welding Consumables) to be allowed as applied for i.e. 13000 Kgs., 13000 Kgs. & 364 Kgs. respectively The RLA may take necessary action accordingly.				

46	Case No.:12/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00331/AM12/	RLA File :61/24/040/00030/AM12/	Lic.No/Date:6110000675 29.08.2011	Defer Date:20.03.2012
	Decision : DHI representative observed that from the details furnished by the firm, there is no manufacturing activity involved with export product. The Committee, therefore, decided to call the firm to attend Personal Hearing to explain the reasons/justification. The case is to be re-listed on 20.03.2012.			

47	Case No.:13/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00332/AM12/	RLA File :61/24/040/00031/AM12/	Lic.No/Date:6110000676 29.08.2011	Defer Date:20.03.2012
	Decision : DHI representative observed that from the details furnished by the firm, there is no manufacturing activity involved with export product. The Committee, therefore, decided to call the firm to attend Personal Hearing to explain the reasons/justification. The case is to be re-listed on 20.03.2012.			

48	Case No.:41/14/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00295/AM12/	RLA File :07/24/040/00215/AM12/	Lic.No/Date:0710082069 06.09.2011	Defer Date:20.03.2012
	Decision : The Committed noted that firm has not replied to e-mail dated 13.01.2012 and decided to send a last reminder requesting them to furnish reply to this office letter dated 25.11.2011 failing which the case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

49	Case No.:14/17/80-ALC2/2011	Party Name:STERDILL EQUIPMENTS PVT.LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00333/AM12/	RLA File :03/95/040/00437/AM12/	Lic.No/Date:0310651808 06.09.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 07.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of 18996 Kgs. to be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2, 3 & 4 and their quantities to be allowed as 1.05 Kgs./Kg. content in the export products. The RLA may take necessary action accordingly.			

	Case No.:38/14/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00292/AM12/	RLA File :52/24/040/00021/AM12/	Lic.No/Date:5210036390 07.09.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 07.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-			

50	1. Net weights of 8280 Kgs. & 900 Kgs. to be specified with quantities of export products at Sl. No. 1 & 2 respectively. 2. Word 'Relevant' to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 1169 Kgs on net to net basis as claimed by the firm . 3. Quantity of import item at Sl. No. 2 to be allowed as 107 Kgs. on net to net basis as claimed by the firm . The RLA may take necessary action accordingly.
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51	Case No.:34/17/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00353/AM12/	RLA File :05/24/040/00212/AM12/	Lic.No/Date:0510303169 20.09.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 07.02.2012 and decided to ratify the norms in respect of the subject advance authorization to be ratified as under on repeat basis as per Advance Authorization No. 0510288376 dated 20.04.2011 ratified in Norms Committee Meeting dated 10.01.2012: 1. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 7200 Nos. on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 2 to be allowed as 42 Kgs. inclusive of 2 % wastage. 3. Quantities of import items at Sl. No. 3 & 4 to be allowed as 1218 Kgs. & 194.6 Kgs. respectively inclusive of 3 % wastage. 4. Quantities of import items at Sl. No. 5, 6 & 7 to be allowed as 182.8 Kgs., 504 Kgs. & 127.4 Kgs respectively inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 8 to be allowed as 2400 Nos. on net to net basis. However, duty free weight of this item to be allowed as 184 Kgs. inclusive of 5 % wastage. 6. Total quantities of import items from Sl. No. 9 to 11 put together to be allowed within 2 % of FOB value of exports. The RLA may take necessary action accordingly.			

52	Case No.:42/14/80-ALC2/2011	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00296/AM12/	RLA File :31/83/040/00126/AM12/	Lic.No/Date:3110050595 26.09.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

53	Case No.:5/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00324/AM12/	RLA File :04/24/040/00137/AM12/	Lic.No/Date:0410128752 30.09.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0410124435 dated 27.05.2011 and 0410124439 dated 27.05.2011 (per unit basis).			

The RLA may take necessary action accordingly.

54	Case No.:7/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00326/AM12/	RLA File :04/24/040/00171/AM12/	Lic.No/Date:0410128753 30.09.2011	Defer Date:20.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.				

55	Case No.:8/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00327/AM12/	RLA File :04/24/040/00116/AM12/	Lic.No/Date:0410128795 30.09.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742.				
The RLA may take necessary action accordingly.				

56	Case No.:11/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00330/AM12/	RLA File :04/24/040/00066/AM12/	Lic.No/Date:0410128794 30.09.2011	Defer Date:20.03.2012
Decision : As per written comments of DHI received vide UO No. 3(52)/11-TSQW(B)/4 dated 11.1.2012, the Committee decided to ratify the norms of subject Advance Authorization as under: Export Product (EP) The total weight of the EP is 8889 MT and the same to be incorporated in the license. Import: 1. Item No.3-(Carbon Steel) The quantity of seamless tube/pipe to be allowed is 1460 MT & as applied for with 2% wastage. "Welded" to be deleted from the description of import item. 2. Item No.2 – (Alloy Steel) The quantity of seamless tube/pipe to be allowed is 1550 MT & welded pipe at 50 MT as applied for with 2% wastage. 3. Item No.3-The word "Finished" to be prefixed to the description of import and the same to be incorporated in the license. The quantity of import to be restricted to 1470 MT & the same to be incorporated along with quantity of import in numbers. The item to be allowed under GN4 as applied for. 4. Item no.4 – Welding material-Quantity applied is only 14 MT & the same to be recommend import as applied for. (Welding material weight is normally restricted to 2% of the weight of the steel to be welded). 5. Item No.5 to 12 – These are components & to be allowed under GN4 with accountability clause.				
The RLA may take necessary action accordingly.				

57	Case No.:27/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00346/AM12/	RLA File :05/23/040/00219/AM12/	Lic.No/Date:0510304453 30.09.2011	

Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 1110024727 dated 11.05.2011.

The RLA may take necessary action accordingly.

58	Case No.:28/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00347/AM12/	RLA File :11/24/040/00026/AM12/	Lic.No/Date:1110025821 30.09.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 1110024727 dated 11.05.2011. The RLA may take necessary action accordingly.				

59	Case No.:30/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00349/AM12/	RLA File :11/24/040/00013/AM12/	Lic.No/Date:1110025819 30.09.2011	Defer Date:20.03.2012
Decision :The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.				

60	Case No.:31/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00350/AM12/	RLA File :11/24/040/00011/AM12/	Lic.No/Date:1110025820 30.09.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 1110023992 dated 01.02.2011. The RLA may take necessary action accordingly.				

61	Case No.:3/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00388/AM12/	RLA File :05/24/040/00229/AM12/	Lic.No/Date:0510304366 30.09.2011	Defer Date:20.03.2012
Decision :On the recommendation of DIPP representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: - 1. Firm furnish information in respect of Sl.No.6,9,&11 of the Standard Deficiency Format export product wise.				

62	Case No.:10/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00329/AM12/	RLA File :04/24/040/00127/AM12/	Lic.No/Date:0410128896 04.10.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on repeat basis as per Advance Authorization No. 0410115603 dated 19.07.2010.				

The RLA may take necessary action accordingly.

63	Case No.:21/20/80-ALC2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00406/AM12/	RLA File :17/24/040/00057/AM12/	Lic.No/Date:1710004546 04.10.2011	
	Decision : The Committee deliberated the written comments of Department of Telecommunications received vide their I.D. No.15-10/2011-IP (Pt.III dated 27.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-			
	Sl. No.	Details of Import item	Recommended quantity (including wastage) (Kg.)	Wastage allowed
	1.	PREFORM OF SILICA	5580	2%
	2.	UV RESIN I	3824	5%
	3.	UV RESIN II	5346	5%
	The RLA may take necessary action accordingly.			

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Case No.:6/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
HQ File :01/80/050/00325/AM12/	RLA File :04/24/040/00143/AM12/	Lic.No/Date:0410128933 05.10.2011	

Decision : On the recommendation of DHI representative present in the meeting and written comments received vide DHI letter No. 3(45)/2011-TSW(B)/84 dated 2.3.2012, the Committee decided to ratify the subject Authorization as follows:

Inputs : (Relevant specifications)

Sr.No	Item	Quantity per unit in MT (%) wastage)
2	CS Tubes / Pipes	1600 (2%)
3	AS Tubes / Pipes	1500 (2%)
4	SS Tubes / Pipes	14 (2%)
6	Welding Wires / Electrodes	14

Remaining items are finished components and are to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

65	Case No.:15/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00334/AM12/	RLA File :03/95/040/00493/AM12/	Lic.No/Date:0310658143 05.10.2011	Defer Date:20.03.2012

Decision : The Committee noted that the firm has sought time vide their letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.

66	Case No.:16/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00335/AM12/	RLA File :03/95/040/00494/AM12/	Lic.No/Date:0310658156 05.10.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm has sought time vide their letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

67	Case No.:5/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00390/AM12/	RLA File :05/24/040/00238/AM12/	Lic.No/Date:0510304858 10.10.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the written comments called for from C&PC are yet to be received and decided to remind C&PC expediting their comments. The case is to be re-listed on 20.03.2012.			

68	Case No.:18/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00337/AM12/	RLA File :03/94/040/00548/AM12/	Lic.No/Date:0310658894 11.10.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide their UO Note dated 07.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weights of 18621 Kgs., 19200 Kgs. & 19200 Kgs. to be specified with the quantities of export products at Sl. No.1 , 2 & 3 respectively . 2. Words “ OD: 19.05 MM ” to be suffixed with the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No.1 to be allowed as 27620 Meters (26610 Kgs.) inclusive of 0.6 % wastage as claimed by the firm. 4. Quantity of import item at Sl. No.2 to be allowed as 12 Nos. (10 Kgs.) on net to net basis. The RLA may take necessary action accordingly.			

69	Case No.:1/20/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00386/AM12/	RLA File :05/24/040/00235/AM12/	Lic.No/Date:0510304889 11.10.2011	Defer Date:20.03.2012
	Decision : Representative of DIPP observed that the details of online data and application are at variation. Further, it is observed that the application received from RA is incomplete. Therefore, the Committee decided to request RA/firm to furnish complete set of application along with all requisite enclosures/documents. The case is to be re-listed on 20.03.2012.			

70	Case No.:29/17/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00348/AM12/	RLA File :05/23/040/00226/AM12/	Lic.No/Date:0510305028 12.10.2011	Defer Date:20.03.2012
Decision : DHI representative observed that from the details furnished by the firm, there is no manufacturing activity involved with export product. The Committee, therefore, decided to call the firm to attend Personal Hearing to explain the reasons/justification. The case is to be re-listed on 20.03.2012.				

71	Case No.:23/17/80-ALC2/2011	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00342/AM12/	RLA File :05/23/040/00258/AM12/	Lic.No/Date:0510305104 13.10.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm did not reply to this office e-mail letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm along with DL dt.13.01.2012 for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.				

72	Case No.:1/17/80-ALC2/2011	Party Name:MAN FORCE TRUCKS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00320/AM12/	RLA File :31/83/040/00071/AM12/	Lic.No/Date:3110051087 19.10.2011	Defer Date:20.03.2012
Decision : As per DHI UO note dated 07.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: - 1. Firm to furnish information in respect of Sl.No.4,5, and 11 of the Standard Deficiency Format.				

73	Case No.:4/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00389/AM12/	RLA File :05/24/040/00242/AM12/	Lic.No/Date:0510305886 19.10.2011	Defer Date:20.03.2012
Decision : The Committee noted that the written comments called for from C&PC are yet to be received and decided to remind C&PC expediting their comments. The case is to be re-listed on 20.03.2012.				

74	Case No.:6/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00391/AM12/	RLA File :05/24/040/00241/AM12/	Lic.No/Date:0510305885 19.10.2011	Defer Date:20.03.2012
Decision : The Committee noted that the written comments called for from C&PC are yet to be received and decided to remind C&PC expediting their comments. The case is to be re-listed on 20.03.2012.				

75	Case No.:2/17/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00321/AM12/	RLA File :03/94/040/00605/AM12/	Lic.No/Date:0310661481 21.10.2011	Defer Date:20.03.2012

Decision : The Committee noted that the firm did not reply to this office e-mail letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm along with DL dt.13.01.2012 for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.

76	Case No.: 20/20/80-ALC2/2011	Party Name:FRICK INDIA LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Rejected
	HQ File :01/80/050/00405/AM12/	RLA File :05/23/040/00269/AM12/	Lic.No/Date:0510306601 25.10.2011	
	Decision : The Committee observed that the export and import items are similar and there seems to be no manufacturing activity involved. The Committee, therefore, decided to reject the case. The RLA may take necessary action accordingly.			

77	Case No.: 35/17/80-ALC2/2011	Party Name:COMAU INDIA PLTD,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00354/AM12/	RLA File :31/82/040/00186/AM12/	Lic.No/Date:3110051283 02.11.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

78	Case No.: 2/20/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00387/AM12/	RLA File :05/24/040/00244/AM12/	Lic.No/Date:0510307048 02.11.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the written comments called for from C&PC are yet to be received and decided to remind C&PC expediting their comments. The case is to be re-listed on 20.03.2012.			

79	Case No.: 17/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00402/AM12/	RLA File :03/95/040/00463/AM12/	Lic.No/Date:0310663388 03.11.2011	Defer Date:20.03.2012
	Decision : As per DIPP UO note dated 07.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: - 1. Information in respect of Sl.No.4,5,11 &13 of the Standard Deficiency Format export product wise.			

80	Case No.: 15/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00400/AM12/	RLA File :03/94/040/00702/AM12/	Lic.No/Date:0310664727 14.11.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm did not reply to this office e-mail letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm along with DL dt.13.01.2012 for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

81

Case No.:19/20/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved								
HQ File :01/80/050/00404/AM12/	RLA File :06/24/040/00038/AM12/	Lic.No/Date:0610024542 14.11.2011									
Decision : The Committee deliberated the written comments of C&PC received vide their OM No.46011/09/2006-PC-II dated 11.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-											
<table><tr><td>Item to be Exported</td><td>Quantity</td></tr><tr><td>Boot (OB)</td><td>1 No.</td></tr><tr><td>Raw-material recommended for Import</td><td>Quantity</td></tr><tr><td>Thermoplastic Elastomer (TPE)</td><td>1.05 kg/ kg content in the export product</td></tr></table>				Item to be Exported	Quantity	Boot (OB)	1 No.	Raw-material recommended for Import	Quantity	Thermoplastic Elastomer (TPE)	1.05 kg/ kg content in the export product
Item to be Exported	Quantity										
Boot (OB)	1 No.										
Raw-material recommended for Import	Quantity										
Thermoplastic Elastomer (TPE)	1.05 kg/ kg content in the export product										
The RLA may take necessary action accordingly.											

82

Case No.:34/20/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved								
HQ File :01/80/050/00419/AM12/	RLA File :06/24/040/00040/AM12/	Lic.No/Date:0610024543 14.11.2011									
Decision : The Committee deliberated the written comments of C&PC received vide their OM No.46011/09/2006-PC-II dated 11.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-											
<table><tr><td>Item to be Exported</td><td>Quantity</td></tr><tr><td>Boot AC 1700i /Boot GII 500i / Adaptor GII 500i / Adaptor</td><td>1 No.</td></tr><tr><td>Raw-material recommended for Import</td><td>Quantity</td></tr><tr><td>Thermoplastic Elastomer (TPE)</td><td>1.05 kg/ kg content in the export product</td></tr></table>				Item to be Exported	Quantity	Boot AC 1700i /Boot GII 500i / Adaptor GII 500i / Adaptor	1 No.	Raw-material recommended for Import	Quantity	Thermoplastic Elastomer (TPE)	1.05 kg/ kg content in the export product
Item to be Exported	Quantity										
Boot AC 1700i /Boot GII 500i / Adaptor GII 500i / Adaptor	1 No.										
Raw-material recommended for Import	Quantity										
Thermoplastic Elastomer (TPE)	1.05 kg/ kg content in the export product										
The RLA may take necessary action accordingly.											

83	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm did not reply to this office e-mail letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm along with DL dt.13.01.2012 for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

	Case No.:29/20/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00414/AM12/	RLA File :05/23/040/00314/AM12/	Lic.No/Date:0510308164 16.11.2011	

84	Decision : The Committee deliberated the written comments of MC&IT received vide their UO Note No. 17(105)/2011-IPHW dated 23.01.2012 and decided to ratify the norms as applied by the firm inclusive of 5% wastage. The RLA may take necessary action accordingly.		
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85	Case No.: 33/20/80-ALC2/2011	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File : 01/80/050/00418/AM12/	RLA File : 05/23/040/00317/AM12/	Lic.No/Date: 0510308167 16.11.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

86	Case No.: 31/20/80-ALC2/2011	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File : 01/80/050/00416/AM12/	RLA File : 03/95/040/00627/AM12/	Lic.No/Date: 0310665598 17.11.2011	Defer Date: 20.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

87	Case No.: 26/20/80-ALC2/2011	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File : 01/80/050/00411/AM12/	RLA File : 04/24/040/00138/AM12/	Lic.No/Date: 0410130571 18.11.2011	Defer Date: 20.03.2012
	Decision : The Committee noted that the firm did not reply to this office letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

88	Case No.: 24/20/80-ALC2/2011	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 24/80-ALC2/2011 07.02.2012	Status: Approved
	HQ File : 01/80/050/00409/AM12/	RLA File : 05/23/040/00309/AM12/	Lic.No/Date: 0510308688 21.11.2011	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as under:- 1. Taking clue from SION at Sl. No. C-1647, item No. 1 to be allowed with 5% wastage. 2. All other items to be allowed on Net to Net basis with accountability clause. The RLA may take necessary action accordingly.			

	Case No.: 25/20/80-ALC2/2011	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date: 24/80-ALC2/2011	Status: Deferred
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		07.02.2012	
89	HQ File :01/80/050/00410/AM12/	RLA File :05/23/040/00296/AM12/	Lic.No/Date:0510308687 21.11.2011
			Defer Date:20.03.2012
Decision : As per DIPP UO note dated 07.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: - 1. Firm furnish information in respect of Sl.No.3, 4, 5, 11 & 13 of the Standard Deficiency Format. 2. Quantities of import items at Sl. No. 3, 4 & 5 in Nos. also in addition to their weights.			

90	Case No.:23/20/80-ALC2/2011	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00408/AM12/	RLA File :04/24/040/00234/AM12/	Lic.No/Date:0410130688 22.11.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been returned by C&PC vide their OM No.46011/05/2006-PC-II dt.30.01.2012 and decided to forward the application to DIPP/DHI for examination and comments. The case is to be re-listed on 20.03.2012.				

91	Case No.:27/20/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00412/AM12/	RLA File :04/24/040/00216/AM12/	Lic.No/Date:0410130796 23.11.2011	
Decision : The Committee deliberated the written comments of DHI received vide their UO Note No. 3(72)/11-TSW(B)/33 dated 13.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-				
<u>Export product (EP)</u> The total weight of the EP is 10,262 MT and the same to be incorporated in the License.				
<u>Import:</u> 1. Item No. 1 – (Carbon Steel) . The quantity of seamless tube/ pipe to be allowed is 1700 MT & welded pipe at 50 MT as applied for with 2% wastage. 2. Item No. 2 - (Alloy Steel). The quantity of seamless tube / pipe to be allowed is 1700 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item. 3. Item No. 3 – (Stainless Steel). The quantity of seamless tube / pipe to be allowed is 100 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item. 4. Item No. 4 – The word "Finished" to be prefixed to the description of import & the same to be restricted to 335 MT & the same to be incorporated along with quantity of import in numbers. The item to be allowed under GN-4 as applied for. 5. Item No. 5 – Welding material – Quantity applied is only 15 MT & the same to be recommended import as applied for. (Welding material weight is normally restricted to 2% of the weight of the steel to be welded). 6. Item No. 6 & 7 – These are components & to be allowed under GN-4 with accountability clause.				
The RLA may take necessary action accordingly.				

	Case No.:28/20/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00413/AM12/	RLA File :04/24/040/00215/AM12/	Lic.No/Date:0410130775 23.11.2011	

Decision : On the recommendation of DHI representative present in the meeting and written comments received vide DHI letter No. 3(74)/2011-TSW(B)/82 dated 2.3.2012, the Committee decided to ratify the norms of subject Authorization as follows:

Inputs : (Relevant specifications)

92	Sr.No	Item	Quantity per unit in MT (% wastage)
	1	CS Tubes / Pipes	350 (2%)
	2	AS Tubes / Pipes	340 (2%)
	3	SS Tubes / Pipes	20 (2%)
	5	Welding Wires / Electrodes	3

Remaining items are components and are to be allowed on net to net basis with accountability clause (Nil wastage).

The RLA may take necessary action accordingly.

	Case No.:8/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
93	HQ File :01/80/050/00393/AM12/	RLA File :03/94/040/00768/AM12/	Lic.No/Date:0310668917 05.12.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm did not reply to this office e-mail letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm alongwith DL dt.13.01.2012 for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

	Case No.:9/20/80-ALC2/2011	Party Name:RADIANT INDUSTRIES	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
94	HQ File :01/80/050/00394/AM12/	RLA File :31/83/040/00182/AM12/	Lic.No/Date:3110051726 07.12.2011	Defer Date:20.03.2012
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: - 1. Firm furnish information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format.			

	Case No.:10/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
95	HQ File :01/80/050/00395/AM12/	RLA File :03/94/040/00763/AM12/	Lic.No/Date:0310668956 07.12.2011	Defer Date:20.03.2012
	Decision : The Committee noted that the firm did not reply to this office e-mail letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm alongwith DL dt.13.01.2012 for expediting requisite information failing which their case will be rejected without any further notice. The case is to be re-listed on 20.03.2012.			

	Case No.:12/20/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Approved
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96	HQ File :01/80/050/00397/AM12/	RLA File :31/82/040/00265/AM12/	Lic.No/Date:3110051774 07.12.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause.				
The RLA may take necessary action accordingly.				

97	Case No.:13/20/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00398/AM12/	RLA File :03/95/040/00726/AM12/	Lic.No/Date:0310669540 08.12.2011	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been sent to DIPP on 27.12.2011. However, the Committee decided to transfer the case to DC(MSME) and forward a copy of firm's application to them for examination and comments, as the case pertains to them. The case is to be re-listed on 20.03.2012.				

98	Case No.:14/20/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/80/050/00399/AM12/	RLA File :31/82/040/00266/AM12/	Lic.No/Date:3110051789 08.12.2011	
Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms on Net to Net basis with accountability clause.				
The RLA may take necessary action accordingly.				

99	Case No.:35/20/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00420/AM12/	RLA File :03/94/040/00799/AM12/	Lic.No/Date:0310671299 16.12.2011	Defer Date:20.03.2012
Decision : As per DIPP UO note dated 07.02.2012, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 20.03.2012: -				
1. Information in respect of Sl.No.3, 4, 5, 11 & 13 of the Standard Deficiency Format – export product wise. 2. Quantities of import items at Sl. No. 1, 5 & 7 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 2 in meters also in addition to its weight.				

100	Case No.:1/24/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00475/AM12/	RLA File :03/95/040/00851/AM12/	Lic.No/Date:0310676898 16.01.2012	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been sent to DIPP on 06.02.2012 for examination and comments. The case is to be re-listed on 20.03.2012.				

	Case No.:2/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80- ALC2/2011 07.02.2012	Status: Deferred
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101	HQ File :01/80/050/00476/AM12/	RLA File :03/94/040/00885/AM12/	Lic.No/Date:0310677027 17.01.2012	Defer Date:20.03.2012
Decision : The Committee noted that the firm's application has been sent to DIPP on 06.02.2012 for examination and comments. The case is to be re-listed on 20.03.2012.				

102	Case No.:3/24/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00477/AM12/	RLA File :31/83/040/00209/AM12/	Lic.No/Date:3110052550 20.01.2012	Defer Date:20.03.2012
Decision : The Committee noted that a copy of firms application forward to DC(MSME) for examination. The case is to be re-listed on 20.03.2012.				

103	Case No.:4/24/80-ALC2/2011	Party Name:UTC FIRE & SECURITY INDIA LIMITED	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00478/AM12/	RLA File :03/95/040/00877/AM12/	Lic.No/Date:0310678522 24.01.2012	Defer Date:20.03.3012
Decision : The Committee noted that a copy of firms application forward to DIPP for examination. The case is to be re-listed on 20.03.2012.				

104	Case No.:5/24/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:24/80-ALC2/2011 07.02.2012	Status: Deferred
	HQ File :01/80/050/00479/AM12/	RLA File :03/94/040/00930/AM12/	Lic.No/Date:0310678658 25.01.2012	Defer Date:20.03.2012
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 20.03.2012.				

S.No.26

Case No. A - 15	M/s. Delphi	F.No. 01/80/50/ 00495/AM11/DES.I	Lic.No. & Date
Meeting No.24/12	Automotive Systems	RA F.No.05/88/040/00721/AM03	0510081234
Date: 07.02.2012	Pvt. Ltd., Noida	Ratification of norms	dt.21.02.2003

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.585

Case No. A/R-102	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/050/01790/AM09/DES-I	Lic. No. & Date
Meeting No.24/12	Haridwar	RLA No.61/24/040/00069/AM09	6110000286
Date: 07.02.2012		Ratification of Norms	dt.06.02.2009

The Committee noted the written comments of DHI received vide ID Note No. 3(22)/10-TSW(B)/39 dated 24.12.2012 and decided to obtain comments of C&PC on item No.74 – Control Fluid. The firm may also be requested to furnish calculation of requirement of item 74 for flushing to DHI & C&PC. The case may be re-listed on 20.03.2012.

S.No.586

Case No. A/R-103	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/050/00120/AM10/DES-I	Lic. No. & Date 6110000313 dt.29.05.2009
Meeting No.24/12		RLA No.61/24/040/00007/AM10	
Date: 07.02.2012		Ratification of Norms	

On the recommendation of DHI representative, the Committee decided to ratify the norms of the subject Authorization of repeat basis as allowed under Authorization No.6110000286 dated 6.2.2009.

S.No.587

Case No. A/R- 167	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/ 00449/AM10/DES.I	Lic.No. & Date 6110000362 dt.13.10.2009
Meeting No.24/12		RA F.No.61/24/040/00036/AM10	
Date: 07.02.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await their comments. The case may be re-listed on 20.03.2012.

S.No.588

Case No. A/R- 117	M/s. Thermax Ltd.,	F.No. 01/80/50/01034/AM09/DES.I	Lic.No. & Date 3110035317 dt.09.09.2008
Meeting No.24/12		RA F.No.31/21/040/00296/AM09	
Date: 07.02.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.589

Case No. A/R- 173	M/s. Thermax Ltd.,	F.No. 01/80/50/01550/AM09/DES.I	Lic.No. & Date 3110036393 dt.09.09.2008
Meeting No.24/12		RA F.No.31/24/040/00296/AM09	
Date: 07.02.2012		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.590

Case No. A/R-28	M/s. Brakes India Limited, Chennai	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date 0410093871 dt.15.02.2008
Meeting No.24/12		RA.F.No.04/24/040/00263/AM08	
Date: 07.02.2012		Revision of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.591

Case No. A/R-37	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00143/AM11/DES.I	Lic. No. & date 6110000447 dt.13.05.2010
Meeting No.24/12		RA.F.No.61/24/040/00016/AM11	
Date: 07.02.2012		Revision of norms	

The Committee noted the written comments of DHI received vide ID Note No. 3(22)/10-TSW(B)/39 dated 24.12.2012 and decided to obtain comments of C&PC on item No.74 – Control Fluid. The firm may also be requested to furnish calculation of requirement of item 74 for flushing to DHI & C&PC. The case may be re-listed on 20.03.2012.

S.No.592

Case No. A/R-38	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00184/AM10/DES.I	Lic. No. & date 6110000320 dt.19.06.2009
Meeting No.24/12		RA.F.No.61/24/040/00012/AM10	
Date: 07.02.2012		Revision of norms	

On the basis of recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms of the subject Authorization as per comments in Advance Authorization No.6110000472 dated 15.7.2010.

S.No.593

Case No. A/R-68	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01097/AM08/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.04/24/040/00325/AM08	0410092981
Date: 07.02.2012		Ratification of norms	dt.02.01.2008

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.594

Case No. A/R-144	M/s. Alstom Projects India Ltd., Vadodara	HQF.No.01/80/050/00134/AM11/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.03/94/040/01139/AM10	0310567657
Date: 07.02.2012		Fixation of Norms	dt.31.03.2010

The Committee noted that the firm did not furnish any reply with reference to this office letter dated 28.11.2011 and subsequent reminder by e-mail dated 13.01.2012 and decided that to send a last reminder to firm requesting the firm to furnish their reply.

S.No.595

Case No. A/R-147	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00550/AM11/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.04/24/040/00204/AM11	0410118772
Date: 07.02.2012		Fixation of Norms	dt.10.11.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.596

Case No. A/R-148	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00651/AM11/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.04/24/040/00205/AM11	0410118773
Date: 07.02.2012		Fixation of Norms	dt.10.11.2010

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.597

Case No. A/R-149	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00809/AM11/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.04/24/040/00104/AM11	0410121605
Date: 07.02.2012		Fixation of Norms	dt.14.02.2011

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.598

Case No. A/R-150	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00827/AM06/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.05/24/040/00766/AM06	0510173546
Date: 07.02.2012		Revision of Norms	dt.03.01.2006

The Committee deliberated the written comments of DIPP received vide their UO Note dated 07.02.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Quantities of import items at Sl. No. 4 & 5 to be allowed as under as per GN-4 for Engineering products:

1. Quantity of import item at Sl. No. 4 to be allowed as 216 Nos. on net to net basis. In addition, spares to be allowed as per policy for spares.
2. Quantity of import item at Sl. No. 5 to be allowed as 648 Nos. on net to net basis. In addition, spares to be allowed as per policy for spares.

The RLA may take necessary action accordingly.

S.No.599

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.05/23/040/00117/AM10	0510253818
Date: 07.02.2012		Fixation of Norms	dt.02.12.2009

Decision : DHI representative observed that from the details furnished by the firm, there is no manufacturing activity involved with export product. The Committee, therefore, decided to call the firm to attend Personal Hearing to explain the reasons/justification. The case is to be re-listed on 20.03.2012.

S.No.600

Case No. A/R-31	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Kamataka	HQF.No.01/80/050/01630/AM09/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.07/24/040/00531/AM09	0710062052
Date: 07.02.2012		Revision of norms	dt.26.12.2008

DHI representative informed the Committee that revised calculation of recovery based on net weight of export product has been sought by them. The Committee, therefore, decided to await for examination and comments of DHI and to re-list the case on 20.03.2012.

S.No.601

Case No. A/R-70	M/s. Kern-Liebers Springs & Stampings Pvt. Ltd., Tumkur	HQF.No.01/80/050/00593/AM09/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.07/24/040/00008/AM09	0710057064
Date: 07.02.2012		Revision of norms	dt.23.04.2008

DHI representative informed the Committee that revised calculation of recovery based on net weight of export product has been sought by them. The Committee, therefore, decided to await for examination and comments of DHI and to re-list the case on 20.03.2012.

S.No.602

Case No. A/R-154	Reference received from Jt.DGFT, CLA, New Delhi of M/s. Gestek Engineering Pvt. Ltd., New Delhi	HQF.No.01/80/050/01125/AM07/DES.I	Lic. No. & date
Meeting No.24/12		RA.F.No.05/24/040/00812/AM07	0510196934
Date: 07.02.2012		Revision of Norms	dt.28.12.2006

The Committee noted that CLA, New Delhi has been asked to furnish export documents and decided to send a reminder. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.202

Case No.C-35		HQ F.No.01/80/162/1316/AM09/DES.I	
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Meeting No.24/12	M/s. Panch Ratna Fastners (P). Ltd;	Alleged swindling of several crores of Govt. revenue –DEPB.
Date: 07.02.2012		

The Committee decided to examine this case on file in DES-I Section.

Sl.No.203

Case No. C - 16	M/s. Birla Precision Technologies Ltd., Aurangabad	HQ F.No.01/80/162/00608/AM11/ DES-I
Meeting No.24/12		Fixation of input output norms for the export product “Tool Holder” in respect of 100% EOU
Date: 07.02.2012		

Based on the advise of the representative of the DHI, the Committee decided to ask the firm to send a technical person to meet and explain the details of the case along with representative sample of the export product. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

Sl.No.204

Case No.C-01	M/s. Snecma Hal Aerospace Ltd.,	HQ F.No.01/80/162/00681/AM11/DES.I
Meeting No.24/12		Fixation of SION for Export Product “(Fluid System) – Air Crafts Part.
Date: 07.02.2012		

The Committed that the firm’s reply dated 24.1.2012 has been received and decided to forward to MSME for examination and comments. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

Sl.No.205

Case No.C-22	M/s. Inoxpa India Pvt. Ltd., Pune	HQ F.No.01/80/162/00366 /AM12/DES.I
Meeting No.24/12		Request for fixation of input output norms in respect of EOUs for the export product “(1) Centrifugal Pumps and Parts thereof (2) Industrial Valves Viz; Butterfly & Ball Valves; (3) Other components required for Food, Dairy, Cosmetic & Pharmaceuticals Industries viz; Tubes Fitings, Flanges, Unions, Joints & bend”.
Date: 07.02.2012		

The representative of the DIPP informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.

S.No.206

Case No.C-24	M/s. Indo Schottle Auto Parts Pvt. Ltd.,	HQ F.No.01/80/162/00532 /AM12/DES.I
Meeting No.24/12		Request for fixation of input output norms in respect of 100% EOUs for the export product “Central Housing Cover; Collar Thrust; Coupling Injector Plunger Assembly; Fitting High Pressure Fuel; Guide Pin; Housing Injector Spring; Link Injector Plunger; Plunger Tappet; Sleeve; Spool; Bushing; Oil Seal Plate etc.”
Date: 07.02.2012		

Based on the advise of the representative of the DHI, the Committee decided to ask the firm to send a technical person to meet and explain the details of the case along with representative sample of the export product. The Committee, therefore, decided to defer the case and to re-list the case on 20.03.2012.
